

Export statistics are compiled by the DGCI&S in accordance with the Revised Trade Classification and these are given in their publication entitled Monthly Statistics of the Foreign Trade of India Volume I—Exports and Re-exports. Under the classification there is no separate Code No. for Engineering Goods. However, for purposes of analysis, both the DGCI&S and EEPC add up figures of specified products to get the figures for engineering goods as a group. Certain products are included in the category of engineering goods both in the DGCI&S as well as the EEPC figures. However, certain other items classified as engineering products by the EEPC are not so classified by the DGCI&S. Besides, there are some items which are included as engineering goods by the DGCI&S but not by the EEPC. It would appear that in compiling its statistics, EEPC is guided by the desire to include only those items whose export promotion is the responsibility of the Council.

As question No. 943 related to the general progress of exports of non-traditional items, reliance was put on the statistics published by the DGCI&S in the reply. As the House knows, this is the standard source for foreign trade statistics. However, for a detailed analysis of exports of engineering goods whose promotion is the responsibility of the EEPC, we often use statistics published by the EEPC. Since Question No. 947 related to the operation of quality control on export oriented engineering goods, the figures used in answering it were those published by the EEPC.

I do recognise that the existence of two sets of figures for exports of engineering goods can cause unnecessary confusion. It would be the endeavour of the Foreign Trade Ministry to see that these figures do reconcile by adoption of uniform classification of engineering goods by the Export Promotion Council as also by the DGCI&S.

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STATEMENT ON FARAKKA BARRAGE  
PROJECT

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement (Hindi and English versions) on the Farakka Barrage Project. [*Placed in the Library. See No. LT-3126/72*]

ANNUAL REPORT OF PRESS COUNCIL  
OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : On behalf of Shrimati Nandini Satpathy, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Press Council of India for the year 1971, under section 18 of the Press Council Act, 1965
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously [*Placed in Library. See No. LT-3127/72*].

CERTIFIED ACCOUNTS ETC. 1970-71 OF  
TEXTILES COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1970-71 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963 [*Placed in Library. See No. LT-3128/72*].

TARIFF COMMISSION'S REPORT ETC. ON  
FAIR SELLING PRICE OF AUTOMOBILE  
ANCILLARIES, AND REVIEWS AND  
ANNUAL REPORTS OF CEMENT COR-  
PORATION OF INDIA LTD., NEW  
DELHI AND HINDUSTAN  
MACHINE TOOLS LTD.,  
BANGALORE

श्री सिद्धेश्वर प्रसाद : अध्यक्ष महोदय, मैं सभा पटल पर निम्नलिखित पत्र रखता हूँ—

(1) टैरिफ आयोग अधिनियम, 1951 की धारा 16 की उपधारा (2) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति—

- (क) (एक) मोटर गाड़ियों के पुर्जों की उचित विक्रय कीमत के सम्बन्ध में टैरिफ आयोग का प्रतिवेदन (1968)।

[श्री सिद्धेश्वर प्रसाद]

(दो) सरकारी संकल्प संख्या 1 (53)/68-ए० ई० एण्ड (1), दिनांक 2 मई, 1972 (हिन्दी तथा अंग्रेजी संस्करण) जिसके द्वारा उपर्युक्त प्रतिवेदन के सम्बन्ध में सरकार के निर्णय अधिसूचित किये गये हैं।

(ख) उपर्युक्त दस्तावेजों को उक्त अधिनियम की धारा 16 की उपधारा (2) में विहित अवधि के अन्दर सभा-मटल पर न रखे जा सकने के कारणों का एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त मद (क) (एक) में उल्लिखित प्रतिवेदन के अंग्रेजी संस्करण के साथ-साथ हिन्दी संस्करण सभा-मटल पर न रखे जाने के कारण स्पष्ट करने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)। [Placed in Library. See No. LT-3129/72].

(3) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति—

(एक) (क) भारतीय सीमेट निगम लिमिटेड, नई दिल्ली के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा।

(ख) भारतीय सीमेट निगम लिमिटेड, नई दिल्ली के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महा-लेखापरीक्षक की टिप्पणियाँ। [Placed in Library. See. No. LT-3130/72].

(दो) (क) हिन्दुस्तान मशीन टूल्स लिमिटेड, बंगलूर के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा।

(ख) हिन्दुस्तान मशीन टूल्स लिमिटेड, बंगलूर, का वर्ष 1970-71 सम्बन्धी

वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महा-लेखापरीक्षक की टिप्पणियाँ।

[Placed in Library See No. LT-3131/72].

NOTE ON "TOWARDS AN APPROACH TO THE FIFTH PLAN"

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : I beg to lay on the Table a Note (Hindi and English versions) entitled 'Towards an Approach to the Fifth Plan' as considered by the National Development Council. [Placed in Library. See No. LT-3132/72].

FINANCIAL COMMITTEES, 1971-72  
(A REVIEW)

SECRETARY : I lay on the Table a copy of 'Financial Committees, 1971-72 (A Review)'.

12.56 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 29th May, 1972, agreed without any amendment to the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd May, 1972."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th May, 1972, agreed without any